

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

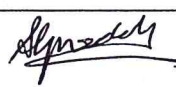
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.219 /07/HDB/2017
NAME OF THE COMPANY	Viceroy Hotels Ltd
NAME OF THE PETITIONER(S)	Asset Reconstruction Company (India) Ltd
NAME OF THE RESPONDENT(S)	Viceroy Hotels Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sr. Advocate L. Ravi Chander for D. Pavan Kumar	Arguing counsel	9885885705	
Shraddha Gupta for D. Pavan Kumar	Counsel on Record	shraddha.gupta@ trilegal.com	

ORDER

Heard. Shri R.Raghunandan Rao, Learned Counsel for Petitioner and Shri L.Ravi Chander; Shri Shraddha Gupta on behalf of Shri D.Pavan Kumar, Learned Counsels for Respondent.

At the request of both the Counsels, case is posted to 12-12-2017.


Member (T)

prem


Member (J)